

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 126/2016
M.A. No. 103/2016

New Delhi this the 27th day of April, 2017

HON'BLE MR. P.K. BASU, MEMBER (A)

1. Smt. Nirmala Devi,
Aged 48 years,
W/o Late Shri Lakhat Singh,
R/o G-26, DMC, Shadipur,
New Delhi.
2. Bhupender Singh,
Aged 25 years,
S/o Late Shri Lakhat Singh,
R/o G-26, DMC, Shadipur,
New Delhi. Applicants

(By Advocate: None)

Versus

1. Union of India through
The Secretary,
Ministry of Agriculture,
Department of Dairy and Animal Husbandry,
Krishi Bhawan, New Delhi.
2. The General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi.
3. The Deputy General Manager,
Delhi Milk Scheme,
West Patel Nagar,
New Delhi. Respondents

(By Advocate : Shri S.M. Zulfiqar Alam with Ms. Ranny)

ORDER (ORAL)

Learned counsel for the applicant had not appeared on 12.01.2016, 21.01.2016, 21.04.2016, 08.11.2016 and 10.03.2017. On 19.08.2016 and 05.01.2017, she was represented through proxy counsel. Even today, no one appears on behalf of the applicant.

2. It appears that the applicant has lost interest in pursuing this matter. Accordingly, the O.A. is dismissed in default for non-prosecution. No costs.

**(P.K. BASU)
MEMBER (A)**

/Jyoti/